

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

124.I.A. 1811/2024

In

C.P. (IB)/796(MB)2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.05.2024**

NAME OF THE PARTIES: Tata Capital Financial Services Limited

VS

Akshay Sunil Shah

Appearance

For Petitioner : Adv. Akshay Sawant i/b. I.V. Merchant & Co

For RP : Mr. Mahee Vohra i/b. Link Legal

For PG : None appeared

SECTION 95(1) OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1811/2024

Despite opportunity given to the Personal Guarantor to file reply within three weeks neither the reply has been filed nor there is any representation on behalf of the PG. One last and final opportunity is granted to PG to file reply within three weeks falling which the Personal Guarantor's right to file reply shall stand forfeited. List this matter on **24.07.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)